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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A.No.1322 of 1987

Date of decision: 1.2.93.

C.L.Kalsi

...Applicant

Versus

Union of India & Others

...Respondents

CORAM:

THE HON'BLE MR. JUSTICE V.S.MALIMATH, CHAIRMAN.
THE HON'BLE MR. I.K.RASGOTRA, MEMBER (A).

For the applicant

...Shri B.S.Charya, Counsel

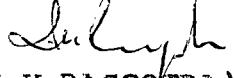
For the respondents

...Shri M.L.Verma, Counsel

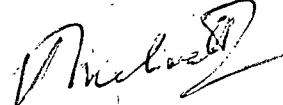
JUDGMENT (ORAL)

(By Hon'ble Mr. Justice V.S.Malimath, Chairman):

The learned counsel for the petitioner sought leave to withdraw this petition on the ground that the proper course for the petitioner to adopt is to approach the Hon'ble Supreme Court of India in the Special Leave to Appeal No.3847/88 that is pending against the judgment of the Central Administrative Tribunal in OA No.1173 of 1987 for appropriate relief. Hence, the petition is dismissed as withdrawn. No costs.


(I.K.RASGOTRA)

MEMBER (A)


(V.S.MALIMATH)

CHAIRMAN

'PKK'
020293.